## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2628

TO BE ANSWERED ON THE 16<sup>TH</sup> DECEMBER, 2025/ AGRAHAYANA 25, 1947 (SAKA)

**DISTRIBUTION OF FLOOD RELIEF IN MAHARASHTRA** 

†2628. SHRI SANJAY HARIBHAU JADHAV:
SHRI OMPRAKASH BHUPALSINH *ALIAS* PAVAN RAJENIMBALKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any survey or public hearing was conducted by the Government after distribution of flood relief in various districts of Maharashtra, particularly in Dharashiv, to assess the transparency, effectiveness of relief work and satisfaction of the affected citizens;
- (b) whether any digital portal, helpline or local committee has been set up by the Government to register and resolve citizen complaints related to relief and rehabilitation in the affected districts of Maharashtra;
- (c) if so, the details thereof;
- (d) whether any amendments or improvements have been made in the policies of National Disaster Management or SDRF on the basis of these complaints and suggestions received;
- (e) whether the Government is planning to hold regular review meetings involving farmer representatives and civil society members to improve the quality of disaster relief work in the future; and
- (f) if so the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (f): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursal of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments provides requisite logistics and and support. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). Financial assistance provided from SDRF/NDRF is by way of relief and not for compensation of loss suffered/claimed.

The State Government of Maharashtra has been allocated an amount of ₹ 4176.80 crore (₹ 3132.80 crore Central share + ₹ 1044.00 crore State share) for the financial year 2025-2026 under SDRF, of which the first and second Installments of ₹1566.40 each, as Central share have been released to the State. Further, an amount of ₹ 1613.52 crore has been stated to be available as opening balance on 1st April, 2025 by the State Government in its SDRF account.

In wake of flood during 2025, an IMCT was constituted on 16.10.2025 for visiting the affected areas of the State for on-the -spot assessment of damages. The IMCT visited the affected areas from 03.11.2025 to 05.11.2025. Based on the report of IMCT and memorandum from State Government, an additional financial assistance from NDRF is considered as per the established procedure.

There are well established institutional mechanisms at the National State and District levels in the country to develop appropriate preparedness and prompt response mechanisms for effective management of natural disasters.

Disaster Management Act 2005 articulates the mainstreaming of Disaster Management in development plans. Hon'ble Prime Minister launched country's first National Disaster Management Plan (NDMP) prepared by the National Disaster Management Authority in June 2016. The plan was revised in the year 2019 in consultation with all stakeholders. The revised NDMP brings together all sectors, ministries and departments at the Central and State level as well as district level functionaries and defines their respective roles and responsibilities in disaster risk reduction.

The State Disaster Management Authority (SDMA) is responsible for the preparation of Disaster Management Plan of its State, after consultation with

local authorities, district Authorities and having regard to the National Plan (NDMP) and guideline laid down by the National Authority.

The District Disaster Management Authority (DDMA) is responsible for the preparation of its District Plan, after consultation with local authorities, and having regard to the National Plan (NDMP) and the State Plan, which is to be approved by the State Authority.

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